

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
UNSTARRED QUESTION NO.4382  
TO BE ANSWERED ON 30<sup>TH</sup> MARCH, 2022

MERGER PROPOSAL IN FCI

†4382. SHRI MALOOK NAGAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is a fact that the proposal of merger of movement and depot cadre in Food Corporation of India was approved by the competent authority in the year 2020 itself after the recommendation of a general manager level committee;
- (b) if so, whether the above merger was placed before the Board of Directors of the Corporation for their approval and if not, the reasons therefor;
- (c) whether it is a fact that a similar proposal has been given by specialised agency after human resource audit of the corporation;
- (d) if so, the details of the financial benefits to the corporation and the revenue accrued along with the various other benefits in operational activities on account of the above merger; and
- (e) whether the benefits inherent in the merger have been ignored and the approval of the competent authority given earlier for the proposal of merger has not been implemented and now the corporation has formed another committee; and
- (f) if so, the reasons in this regard?

A N S W E R

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND  
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SADHVI NIRANJAN JYOTI)

(a): Yes, Sir.

**(b): No, Sir. The matter could not be placed before the Board of Directors (BoDs) of Food Corporation of India (FCI) as it was decided to discuss the matter with recognized staff Union of FCI to avoid any industrial dispute. However, the follow up meetings could not be taken up due to pandemic.**

**(c): Yes, Sir.**

**(d): The major operational & financial benefits to the Corporation on account of merger are detailed below:**

- I. Employees will have exposure to deal with different type of work and larger pool of staff will be available for operation.**
- II. The new entrant joining in a single Generalist cadre will have same eligibility criteria, training and equal opportunities of promotion which will bring transparency in the system.**
- III. After merger, present vacancies of movement cadre at feeder level may be utilized for new entrants in Category-III.**
- iv. The merger is estimated to bring about financial savings of approximately Rs. 350 crore for the Corporation.**

**(e) & (f): No, Sir. The benefits inherent in the merger have not been ignored. After recommendations of committee of General Managers, consultation of staff union was due and in the meantime Staff Strength Audit report was also received which inter-alia covered cadre merger in its recommendation. FCI has formed a committee of Executive Directors to examine the recommendations of specialized agency regarding staff strength audit with various stakeholders including staff Unions of FCI to take a holistic view regarding manpower and cadre management.**

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